

12(4)2019/Miscellaneous/RCD/FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety and Standards Act, 2006)
Regulatory Compliance Division
FDA Bhawan, Kotla Road, New Delhi - 110002

Dated, the 22nd August, 2019

ORDER

Subject: Iron Filings in Tea-reg.

Reference is invited to FSSAI's order No. 12(4) 2016/Misc./Enf/FSSAI dated 19th May'2016 and subsequent orders resting with order dated 2nd November, 2017 directing that due to non-finalization of appropriate and reliable methods of assessment/testing of samples of iron filings in Tea, and till such time these are finalized, the Enforcement Authorities may carry out inspections in tea factories rather than the retail outlets etc. to ensure that FBOs involved in the processing/manufacture of Tea operate with the requisite equipment for removal of iron filings. This is to apprise that the Method of Analysis for iron filings in tea is still under the consideration of the appropriate authorities and may take little more time.

2. The Commissioner of Food Safety, all States/UTs, are therefore, directed not to launch prosecution for non-conformance of limit of iron filings for cases irrespective of the date of sampling for the reasons cited above.

3. This is issues with the approval of the Competent Authority.



(Dr. Shobhit Jain)

Executive Director (Compliance Strategy)

Copy to:-

1. Commissioners of Food Safety, All States/UTs
2. All Central Designated Officers